

Central Administrative Tribunal
Principal Bench: New Delhi

2

O.A. No.2338/2002

M.A. No.1952/2002

This the 10th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman

Hon'ble Shri V.K. Majotra, Member (A)

1. Shri N.P. Sarin,
S/o Late Shri G.P. Sarin,
2. Shri S.R. Bassi
S/o Shri Chugra Ram
3. Shri S. Vasudevan
S/o Shri Shankaran
4. Shri N.S. Sharma
S/o Shri Sunahri Lal Sharma
5. Smt. Saroj Bhasin
W/o Shri S.K. Bhasin

-Applicants

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary,
Ministry of Communications, Dept. of Posts,
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Delhi Circle,
Meghdoot Bhawan, New Delhi-110001.

-Respondents

ORDER (Oral)

Justice V.S. Aggarwal:

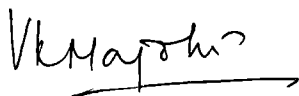
Miscellaneous Application No.1952/2002 allowed as prayed. Permission is granted to the applicants to file an application jointly OA No. 2338/2002.

2. It is not in dispute that the applicants have submitted a representation with respect to the alleged order which is being impugned in the present application. No decision in this regard as yet has been taken.



3. It would be appropriate that respondent No.1 through its Secretary, Department of Posts, will consider the representation of the applicants and pass a speaking order preferably within a period of four months from the date of receipt of a copy of this order.

4. OA is disposed of in the above terms. No costs.



(V.K. Majotra)
Member (A)



(V.S. Aggarwal)
Chairman

cc.